

O.I.H.

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 934

TO BE ANSWERED ON FEBRUARY 08, 2017

BENEFICIARIES OF HOUSING SCHEME

No. 934 SHRI NAGAR RODMAL:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the provisions made in the housing scheme by the Government for those eligible beneficiaries who have not been included in the list of 2011;
- (b) the State-wise number of such beneficiaries;
- (c) if not, the steps likely to be taken by the Government in this regard; and
- (d) whether the Government proposes to formulate any scheme for this purpose and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN  
POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

(a) to (d) : 'Land' and 'Colonization' are State subjects and it is the responsibility of the State / UT Governments to frame policies and provide housing to all its citizens. Government of India, however, has launched 'Pradhan Mantri Awas Yojana (Urban)' Mission on 25.6.2015 to provide central assistance to States/UTs for facilitating housing to all eligible urban poor. Under the PMAY(U) scheme guidelines, all statutory towns as per Census 2011 and towns notified subsequently would be eligible for coverage under the mission. States/UTs will have

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flexibility to include in the Mission, the Planning area as notified with respect to the Statutory Town and which surrounds the concerned municipal area.

Under PMAY(U) Mission, States/UTs have been delegated the power to appraise and approve project proposals based on demand assessed . States / UTs have to approach the Ministry only for release of Central assistance for projects approved at the State level. The projects under the PMAY(U) mission are implemented by State / UT Governments / Urban Local Bodies.

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